

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:4753
ANSWERED ON:23.08.2001
GHRAO WITHIN OFFICE COMPLEX
ANANDA MOHAN BISWAS

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the hon`ble Supreme Court of India has upheld the instructions of the Railways that no gherao of Railway Officers can be done within the office campus;
- (b) whether these instructions have been framed in 1956 and reiterated a number of times;
- (c) whether the Trade Unions are violating Hon`ble Supreme Court's decision as well as Railway Board instructions by holding number of demonstrations and gherao within the office premises of FA & CAO (Constn.) in Railways; and
- (d) if so, the reasons for not taking any action for compliance of Hon`ble Supreme Court's judgement and Railway Board's instructions?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS AND PARLIAMENTARY AFFAIRS (SHRI O. RAJAGOPAL)

- a) : Hon`ble Supreme Court in its judgement dated 4.2.1969 in Civil Appeal No.1206 of 1966 have inter-alia held that there is no fundamental right for any one to hold meeting in Government premises.
- (b) : Northern Railway had issued certain instructions in 1956 prohibiting meetings inside railway premises. Instructions prohibiting demonstration or raising of slogans or other such disorderly conduct in office premises were issued by Ministry of Railways on 27.4.1964 and reiterated from time to time.
- (c) & (d) : The last such incident occurred on Northern Railway on 10.5.2001 when some trade union representatives and staff staged a protest within and outside the chamber of one of the FA & CAOs (Constn.). Union Officials/staff involved in the incident were cautioned and counselled.